

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 30th day of May, 2002.

Original Application No.484 of 2001.

CORAM :-

Hon'ble Mr. CS Chadha, A.M.

Hem Raj S/o Shri Chhote Lal,

R/o Military Farm, Allahabad.

(Sri KK Mishra, Advocate)

.....Applicant

Versus

1. Union of India through
Secretary Ministry of Defence,
New Delhi.
2. Deputy Director General,
Military Farm, Army Headquarters,
QMG Branch, Block No. III,
RK Puram, New Delhi.
3. Director Military Farm,
Central Command, Lucknow.
4. Officer-in-Charge,
Military Farm, Allahabad.

(Sri AN Shukla, Advocate)

.....Respondents

O R D E R (O_r_a_1)

By Hon'ble Mr. CS Chadha, A.M.

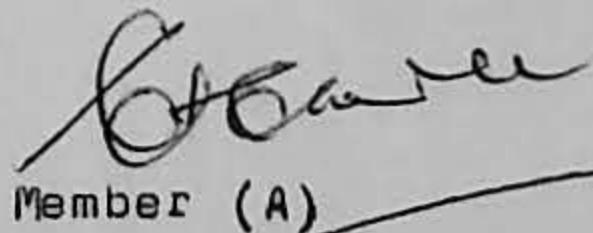
The case in brief is that the applicant while working as a Chaff Cutter in the respondents establishment met with an accident on 22-6-2000. However, his claims for medical reimbursement have not yet been paid. It is submitted that the bills ~~and~~ ^{the} ~~reimbursement~~ claim have been sent to the Controller of Defence Accounts, Lucknow and

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despite lapse of nearly two years the amounts have not been paid. Further, the claim of the learned counsel for the respondents made during the arguments that original bills have not been submitted is incorrect. It is claimed that the original bills have been submitted. Be that as it may, it would be in the interest of justice to ensure speedy payment especially in view of the fact that the applicant has lost two of his fingers. It is inhuman to keep the decision pending for nearly two years. In such cases, if relief is not granted immediately, it loses its meaning. I, therefore, dispose of this OA with a direction to the respondents to decide the claim of the applicant positively within one month. The rigid attitude taken by the respondents in deciding this claim ~~for~~ ⁶ cannot be appreciated ⁶. It is not possible for the applicant to go to CGHS and then get all references. In emergencies like losing his two fingers the applicant cannot be expected to do all this. Therefore, it is essential that the authority takes a humane view.

2. There shall be no order as to costs.


G. D. B. Dube
Member (A)

Dube/